

## The Arunachal Pradesh Gazette

# EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 128, Vol. XXVIII, Naharlagun, Tuesday, July 6, 2021, Asadha 15, 1943 (Saka)

GOVERNMENT OF ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT CIVIL SECRETARIAT ITANAGAR

#### NOTIFICATION

The 6th July, 2021

No. Law/Legn-20/2020.— The following Act which was passed by the fifth session of the seventh Legislative Assembly of Arunachal Pradesh and received the assent of the President of India is hereby published for general information.

(Received the assent of the President of India on 8th June, 2021)

### THE CONTRACT LABOUR (REGULATION AND ABOLITION) (ARUNACHAL PRADESH AMENDMENT) ACT, 2020

(Act No. 10 of 2021)

An

Act

further to amend the Contract Labour (Regulation and Abolition) Act, 1970 (Central Act 37 of 1970), as applicable in the State of Arunachal Pradesh.

BE it enacted by the Legislative assembly of Arunachal Pradesh in the Seventy-first Year of the Republic of India as follows,-

- Short title and commencement: (1) This Ordinance may be called the Contract Labour Abolition (Arunachal Pradesh Amendment) Act, 2020.
  - (2) It shall be deemed to have come into force with effect from 14th July, 2020.
- Amendment of section: (1) In section 1 of the Contract Labour (Regulation and Abolition) Act, 1970
  (Central Act 37 of 1970), as in force in the State of Arunachal Pradesh (hereinafter referred to as the
  "principal Act"), in sub-section (4) for the word "twenty", wherever it occurs, the word "fifty" shall be
  substituted.
- 3. Insertion of section 25A: After section 25 of the principal Act, the following section shall be inserted, namely:
  - "25A. Compounding of offences: (1) Any offence punishable under sub-section (1) and (2) of Section 22 and Section 24 may either before or after the institution of the prosecution, on an application by the alleged offender, be compounded by such officer or authority as the State Government may, by notification in the *Official Gazette*, specify in this behalf for the amount as specified in the table below.

#### TABLE

Number of workmen employed in establishment	Composition amount	
50 to 100	₹20000	
101 to 500	₹ 35000	
More than 500	₹ 50000	

Provided that the State Government may, by a notification in the Official Gazette, amend the composition amount specified in the above Table.

Provided further that the offence committed of the same nature shall be compoundable only for the first three offences :

Provided also that such offences shall be compounded only after the alleged offender has acted to the satisfaction of such officer or authority that such offence is not continued any further.

(2) Where an offence has been compounded under section (1) of this section, no further proceedings shall be taken against the offender in respect of such offence and the offended, if in custody, shall be discharged."

Onit Panyang, IAS Commissioner to the Government of Arunachal Pradesh, Itanagar.